

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.3480
TO BE ANSWERED ON 23.03.2017**

AMENDMENT IN UDAY SCHEME

**3480. ADV. JOICE GEORGE:
SHRI M.B. RAJESH:**

**Will the Minister of POWER
be pleased to state:**

- (a) whether any State Governments have sought amendments in conditions related to Ujwal Discom Assurance Yojana (UDAY) scheme, if so, the details thereof, State-wise;
- (b) whether the Government proposes to make any changes in the UDAY scheme to make it more responsive to different situations in different States and if so, the details thereof; and
- (c) whether the Government proposes to take steps to address the concerns of the State Governments, if so, the details thereof?

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) to (c) : Ujwal DISCOM Assurance Yojana (UDAY) has been evolved and launched after extensive stakeholder consultations including Banks/Financial Institutions (FIs) and the State Governments. The scheme is optional for the States to join. The scheme has taken into account the varying circumstances prevailing in different States. States/DISCOMs plan their turnaround and Government of India handholds States in addressing the State specific difficulties/implications of the scheme at the time of finalizing the Memorandum of Understanding (MoU) under UDAY, on a case to case basis, within the contours of the scheme so that the objectives of sustainable and financial turnaround of Distribution Utilities is not comprised. In order to enable more States to join the scheme, the Government amended the provisions of scheme and has already extended the timeline for the same upto 31.03.2017.

UDAY has now been joined by 23 States/Union Territories and their Distribution Utilities. Thus, most of the States have already accepted the provisions of the Scheme and signed MoUs under UDAY.
